

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 311 of 2017**

**IN THE MATTER OF :**

**P. Naroatham Rao**

**...Appellant**

**Versus**

**Mancherial Cement Company  
(Pvt) Ltd. & Ors.**

**...Respondents**

**Present: For Appellant: Mr. Anirudh Wadhwa and Mr. Hires Choudhary, Advocates.**

**ORDER**

**20.09.2017** – The appellant has challenged the order dated 28<sup>th</sup> August, 2017 passed by National Company Law Tribunal, Hyderabad Bench, Hyderabad in CA No. 66/2016 in CP No. 3/111/CB/2008, TP No. 147/HDB/2016, which reads as follows: -

*“Respondent No.2 appears in person. Orders reserved on CA 66 of 2016 in Company Petition 3/111/CB/2008. Applicants have filed their Written Submissions. Respondents may file their Written Submissions within 10 days.”*

2. As this Appellate Tribunal is not inclined to interfere with the impugned order in absence of any decision on the merit, learned counsel for the appellant sought permission to withdraw the appeal to enable the

appellant to challenge the decision, if any, passed by the Tribunal. Prayer as made above is accepted. The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member (Judicial)

(Balvinder Singh)  
Member(Technical)

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